

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 178/92

Friday, the nineteenth day of November, 1993.

MR. N. DHARMADAN MEMBER (JUDICIAL)

MR. S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

C.M. Chandrasekharan
S/o C.K. Madambi, Income Tax Officer
Office of the C.I.T., Kochi

Applicant

By Mr. M.R. Rajendran Nair

vs.

1. Union of India represented by Secretary
to Government, Department of Revenue
Ministry of Finance, New Delhi

2. The Chairman, Central Board of Direct
Taxes, North Block, New Delhi

Respondents

By Mr. Kodoth Sreedharan, ACGSC

ORDER

N. DHARMADAN

An Income Tax Officer who was later promoted as Assistant Commissioner is before us with a prayer for a declaration that the applicant is eligible to be included in Annexure A-II list of Income Tax Officers who have been promoted as Assistant Commissioners of Income Tax Junior Scale w.e.f. 8th November, 1991.

2. The respondents have stated in the reply that the applicant was considered in the December, 1991 DPC and on the basis of the recommendation of the DPC, the applicant has been promoted as Assistant Commissioner. It is (xxx) further stated that the applicant could not be given higher grading in the October, 1991 DPC since better officers in the S.C. community were (xxx) available for consideration in the DPC.

3. In the light of the statement in the reply, the learned counsel for the applicant submitted that the application can be closed, reserving the liberty of the applicant to challenge the communication issued to the

applicant later intimating the decision of the DPC which met in October, 1991.

4. In the light of the statement, we are closing the application reserving the right of the applicant to challenge the communication referred to above, if he is so advised.

5. There shall be no order as to costs.

S. Karpal

(S. KASIPANDIAN)
MEMBER (ADMINISTRATIVE)

N. Dharmadan
19.11.93

(N. DHARMADAN)
MEMBER (JUDICIAL)

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